

PUNJAB VIDHAN SABHA

BILL NO. 13-PLA-2023

THE PUNJAB UNIVERSITIES LAWS (AMENDMENT)

BILL, 2023

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

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BILL

further to amend, the Punjabi University Act, 1961, the Guru Nanak Dev University Amritsar Act, 1969, the Jagat Guru Nanak Dev Punjab State Open University Act, 2019, the Sri Guru Teg Bahadur State University of Law, Punjab Act, 2020, the I.K. Gujral Punjab Technical University Act, 1996, the Maharaja Ranjit Singh Punjab Technical University Act, 2014, the Shaheed Bhagat Singh State University Act, 2021, the Sardar Beant Singh State University Act, 2021, the Baba Farid University of Health Sciences Act, 1998, the Guru Ravidas Ayurved University, Punjab Act, 2009, the Maharaja Bhupinder Singh Punjab Sports University Act, 2019 and the Guru Angad Dev Veterinary and Animal Sciences University Act, 2005.

BE it enacted by the State Legislature of the State of Punjab in the Seventy-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Universities Laws (Amendment) Act, 2023.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjabi University Act, 1961, for section 9, the following section shall be substituted, namely:-

Amendment of section 9 of Punjab Act 35 of 1961.

"9. Chancellor.- The Chief Minister of Punjab shall, by virtue of his office, be the Chancellor of the University."

3. In the Guru Nanak Dev University Amritsar Act, 1969, for section 9, the following section shall be substituted, namely:-

Amendment of section 9 of Punjab Act 21 of 1969.

"9. Chancellor.- The Chief Minister of Punjab shall, by virtue of his office, be the Chancellor of the University."

Amendment of section 9 of Punjab Act 19 of 2019.

4. In the Jagat Guru Nanak Dev Punjab State Open University Act, 2019, for section 9, the following section shall be substituted, namely:-

"9. Chancellor.- The Chief Minister of Punjab shall, by virtue of his office, be the Chancellor of the University."

Amendment of section 7 of Punjab Act 12 of 2020.

5. In the Sri Guru Teg Bahadur State University of Law, Punjab Act, 2020, in section 7, for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) The Chief Minister of Punjab shall, by virtue of his office, be the Chancellor of the University."

Amendment of section 9 of Punjab Act 1 of 1997.

6. In the I. K. Gujral Punjab Technical University Act, 1996, for section 9, the following section shall be substituted, namely:-

"9. Chancellor.- The Chief Minister of Punjab shall, by virtue of his office, be the Chancellor of the University."

Amendment of section 9 of Punjab Act 5 of 2015.

7. In the Maharaja Ranjit Singh Punjab Technical University Act, 2014, for section 9, the following section shall be substituted, namely:-

"9. Chancellor.- The Chief Minister of Punjab shall, by virtue of his office, be the Chancellor of the University."

Amendment of section 8 of Punjab Act 10 of 2021.

8. In the Shaheed Bhagat Singh State University Act, 2021, for section 8, the following section shall be substituted, namely:-

"8. Chancellor.- The Chief Minister of Punjab shall, by virtue of his office, be the Chancellor of the University."

Amendment of section 8 of Punjab Act 9 of 2021.

9. In the Sardar Beant Singh State University Act, 2021, for section 8, the following section shall be substituted, namely:-

"8. Chancellor.- The Chief Minister of Punjab shall, by virtue of his office, be the Chancellor of the University."

Amendment of section 13 of Punjab Act 18 of 1998.

10. In the Baba Farid University of Health Sciences Act, 1998, in section 13, for sub-section (1), the following section shall be substituted, namely:-

"(1) The Chief Minister of Punjab shall, by virtue of his office, be the Chancellor of the University."

11. In the Guru Ravidas Ayurved University, Punjab Act, 2009, in section 11, for sub-section (1), the following sub-section shall be substituted, namely:-
" (1) The Chief Minister of Punjab shall, by virtue of his office, be the Chancellor of the University." **Amendment of section 11 of Punjab Act 4 of 2010.**
12. In the Maharaja Bhupinder Singh Punjab Sports University Act, 2019, in section 10, for sub-section (1), the following sub-section shall be substituted, namely:-
" (1) The Chief Minister of Punjab shall, by virtue of his office, be the Chancellor of the University." **Amendment of section 10 of Punjab Act 11 of 2019.**
13. In the Guru Angad Dev Veterinary and Animal Sciences University Act, 2005, in section 10, for sub-section (1), the following sub-section shall be substituted, namely:-
" (1) The Chief Minister of Punjab shall, by virtue of his office, be the Chancellor of the University." **Amendment of section 10 of Punjab Act 16 of 2005.**

CHANDIGARH :
THE 28TH JUNE, 2023

RAM LOK KHATANA,
SECRETARY.